

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

7. Contempt Petition/13/2024 In C.P. (IB)/217(MB)2021

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2024**

NAME OF THE PARTIES: Vijay Javeri vs. Pradnya Bagde
IN THE MATTER OF
IDBI Bank Limited
V/s
Rupvati Prafulla Bhatt

Section: 95(1) of Insolvency and Bankruptcy Code, 2016
& Rule 11 of NCLT, 2016

ORDER

Contempt Petition No. 13/2024:- Adv. Raina Birla appeared for the Applicant. Counsel appearing for the Applicant states at bar that the present Contempt Petition has wrongly filed and seeks to withdraw the same. In view of the statement made by the Counsel for the Applicant, the **Contempt Petition No. 13/2024** is **disposed of** having been **withdrawn**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

05.04.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)